

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 250 of 2014 & IA-409 of 2014,
Appeal No. 284 of 2014 & IA-452 of 2014 and
Appeal No. 297 of 2014 & IA-178 of 2015

Dated : 22nd December, 2015

Present:- Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Appeal No. 250 of 2014 & IA-409 of 2014 &
Appeal No. 284 of 2014 & IA-452 of 2014

Biomass Energy Developers Association Appellant(s)
Versus
Andhra Pradesh State Electricity Regulatory Commission & Ors. Respondent(s)

Appeal No. 297 of 2014 & IA-178 of 2015

M/s The South Indian Sugar Mills Association & Ors. Appellant(s)
Versus
Andhra Pradesh State Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) :

Counsel for the Respondent (s) : Mr. K.V. Balakrishnan &
Mr. K.V. Mohan for APERC

ORDER

Today adjournment is sought on behalf of respondent nos. 2-5 on the ground that Mr. A. Subba Rao, learned counsel is not available today. On the last date of hearing, adjournment was sought on behalf of respondent nos. 2-5.

Post this batch of Appeals for hearing on **2nd March, 2016.**

It is made clear that if there is no interim stay in the present batch of Appeals of this Appellate Tribunal, the concerned authorities may proceed with the matter uninfluenced by the fact that Appeals against the impugned order are pending before this Tribunal

(T. Munikrishnaiah)
Technical Member
rkt/vt

(Justice Surendra Kumar)
Judicial Member